

23rd November, 1965 at Alleppey (Kerala) by the Gold Control Official of the Central Excise, Cochin from jewellery shop in Mullakhal; and

(b) if so, the action taken in this regard?

The Minister of Finance (Shri T. T. Krishnamachari): (a) 430.300 grams of gold including ornaments were seized from a licensed dealer's shop at Alleppey on the 23rd November, 1965 for alleged contravention of Gold Control Rules.

(b) Departmental proceedings are being taken to adjudicate the case.

Committee of Economists

2205. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) whether any suggestion to form a Committee of Economists to deal with certain fiscal matters during the emergency has been considered; and

(b) if so, the result thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir.

(b) Does not arise.

Eviction from Shops and Quarters in Government Colonies

2206. Shri Valvi:

Shri P. R. Chakraverti:

Will the Minister of Works and Housing be pleased to state:

(a) the number of cases in which allottees of shops in Government colonies and quarters in the General Pool accommodation in New Delhi were served with notices ordering Eviction from the respective shops and quarters on charges of subletting during this year till September;

(b) how many of these allottees preferred appeals within the prescribed period and how many of these appeals were disposed of within the notice period;

(c) what is the time-limit, if any, under the rules on the time taken for the disposal of these appeals, if so, whether these are supposed to be disposed of within the prescribed notice period; and

(d) the number of cases in which penal rent was imposed for the failure to vacate within the period of notice, and how many of them had to suffer penalty of levy of rent on market rate while still waiting for the disposal of appeals made by them within the prescribed period?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a)

There were 28 cases in which allottees of shops in Government colonies were issued notices ordering eviction of unauthorised occupants as the allotments had been cancelled in the name of allottees on the ground of subletting.

(b) Appeals were filed in the courts of law in 26 cases. Seven of those appeals have been disposed of.

(c) No time limit is prescribed under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 or in the Rules framed thereunder for disposal of these appeals by the Court.

(d) In all the 28 cases, enhanced rent was imposed, as a result of cancellation of allotment. Only in five cases, rent assessed at the enhanced rates has been paid.

Rent payable for Government Accommodation in New Delhi

2207. Shri Kashi Ram Gupta: Will the Minister of Works and Housing be pleased to state:

(a) the amount of standard rent payable under F. R. 45-B and pooled standard rent under 45-A for types II and III accommodation in the various localities of New Delhi; and

(b) the amount of rent charged on the basis of market rates for the above two types of accommodation?